

SUPREME COURT OF INDIA

Wasim Ahmed Saeed

Vs.

Union of India

Writ Petitions (C) No.653 of 1994

(B.N.Kirpal,U.C.banerjee and Brijesh Kumar JJ.)

13.12.2000

ORDER

Learned Solicitor-General states that Fatehpur Sikri is one of the three heritage cities in the country and ASI now proposes to develop the same as such. As a first step, it is proposed that the car parking which is in front of the Buland Darwaza will be shifted to the land approximate to 244/2 and the shops will automatically, with or without persuasion, move to that area, ASI will come up with a proposal whereby the whole area in question, namely, Fatehpur Sikri is developed as a heritage city should. We direct the State of U.P. to render all assistance to ASI in the discharge of its duties. Draft proposal of ASI should be filed within three weeks.

2. To come up after three weeks.